

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.412**  
**IB/531/ND/2022**

**IN THE MATTER OF:**

Nakoda Bhairav Construction Through Shubham Jain	...	Applicant
Versus		
Oriental Structural Engineers Private limited	...	Respondent

**Under Section 9 (IBC)**

**Order delivered on 12.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Nilesh Sharma, Ms. Swastika Kumari, Mr. Shivam Jaiswal, Advs.
For the Respondent	: Mr. Ravi Kishan Chandna, Mr. Mudit Ruhella, Mr. Girish Shanker, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Nilesh Sharma, Learned Counsel for the applicant and Mr. Ravi Kishan Chandna, Learned Counsel for the respondent are present through video-conferencing. Learned Counsel for the respondent has submitted that arguing counsel is not well and seeks an adjournment. Adjournment is granted as a last and final chance. Let this matter be posted to 05.08.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**